

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7519/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NARENDRA SINGH & ORS.

Respondent(s)

Date : 04-10-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vishwa Pal Singh, AOR (Not Present)  
Mr. Surjeet Singh, Adv. (Present)

For Respondent(s)

M/S. Manoj Swarup And Co., AOR (Not Present)  
Mr. Ankit Agarwal, Adv. (Present)  
Mr. Anubhav Kumar, Adv. (Not Present)

UPON hearing the counsel the Court made the following  
O R D E R

Service is awaited on Respondent No. 1. However, Mr. Ankit Agarwal, Ld. Counsel on behalf of M/s. Manoj Swarup & Co, Ld. Advocate-on-Record undertakes to appear for Respondent No. 1. He seeks and is given one week time to file the vakalatnama and four weeks time to file the counter affidavit.

Ld. counsel for the petitioner is directed to take fresh steps in respect of respondent No. 2 within two weeks.

Respondent No. 3 is granted four weeks' time, to file the counter affidavit.

List again on 05.12.2019.

SURINDER S. RATHI  
Registrar